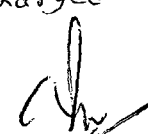


**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA/TA/MP. No. CP3/99/199

Derech Kumar Versus VOF

(3)

Date of Order	Orders
20/1/99	D. B. not formed today. Be listed before D. B. on <u>30/7/99</u> Dy. Registrar C.A.T. Jaipur Bench
30/7/99	none present for the petitioner. Issue notice of the C.P. to the respondent regarding admission, returnable on 30.9.99. The personal attendance of the respondent is however dispensed with for the time being.  (N. P. NAWANI) ADMINISTRATIVE MEMBER  (GOPAL KRISHNA) Vice Chairman (J)
30.9.99	Mr. R. K. Sharma, Counsel for the applicant/petitioner Mr. Asghar Khan, Proxy Counsel to Mr. M. Rafiq, Counsel for opposite party. The learned Counsel for the respondents submits that reply on behalf of the opposite party has already been filed in this case. The same may be taken on record, if filed. The learned Counsel for the applicant/petitioner submits that this Contempt Petition has become infructuous, in view of the fact that the original Application has been dismissed. In view of the submission made by the learned Counsel for the applicant/petitioner, this Contempt Petition is dismissed as having become infructuous and notice issued to the opposite party is discharged.  (N. P. NAWANI) member (A)  S. K. Agarwal Member (Judicial)

Issued notice to the respondent.
also copy of O.A.
U. No - 2284 - -
dated 27/9/99

A.D. Not received from the respondent.

25/10/99

Reply by Advocate Mr. Asghar Khan on 30/9/99

11/2/99